

ACT No. XXIX OF 1923.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
27th July, 1923.)

An Act further to amend the Code of Civil Procedure, 1908.

V of 1908. **W**HEREAS it is expedient further to amend the
Code of Civil Procedure, 1908; It is hereby
enacted as follows:—

1. This Act may be called the Code of Civil Short title.
Procedure (Amendment) Act, 1923.

V of 1908. 2. In sub-rule (1) of rule 32 of Order XXI in Amendment
the First Schedule to the Code of Civil Procedure, of rule 32 of
1908 (hereinafter referred to as the said Order), after Order XXI
the word "enforced" the following shall be in- in Schedule I,
serted, namely:— I, Act-V of
1908.

" in the case of a decree for restitution of con-
jugal rights by the attachment of his
property or, in the case of a decree for
the specific performance of a contract or
for an injunction "

3. In rule 33 of the said Order,—

(a) in sub-rule (1), after the words "passing a Amendment
decree" the words "against a husband" of rule 33 of
shall be inserted, and for the words Order XXI
"shall not be executed by detention in in Schedule I,
prison" the words "shall be executed Act V of
in the manner provided in this rule" 1908.
shall be substituted; and

(b) in sub-rule (2), the words "and the decree-
holder is the wife" shall be omitted.

[Price one anna.]